

The

Kolkata Gazette
सत्यमेव जयते
Extraordinary
Published by Authority

PHALGUNA 30]

MONDAY, MARCH 21, 2022

[SAKA 1943

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 260-L.— 21st March, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 5 of 2022

THE WEST BENGAL FINANCE BILL, 2022.

A
BILL

to amend the Bengal Agricultural Income-tax Act, 1944, the West Bengal State Tax on Professions, Trades, Callings and Employments Act, 1979 and the West Bengal Value Added Tax Act, 2003.

WHEREAS it is expedient to amend the Bengal Agricultural Income-tax Act, 1944, the West Bengal State Tax on Professions, Trades, Callings and Employments Act, 1979 and the West Bengal Value Added Tax Act, 2003 for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Finance Act, 2022.

Short title and commencement.

Ben. Act IV of 1944.
West Ben. Act VI of 1979.
West Ben. Act XXXVII of 2003.

The West Bengal Finance Bill, 2022.

(Clauses 2 – 4.)

(2) Save as otherwise provided, this section shall come into force with immediate effect, and the other provisions of this Act shall come into force on such date, with prospective or retrospective effect as required, as the State Government may, by notification in the *Official Gazette*, appoint and different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

Amendment of
Ben. Act IV of
1944.

2. In the Bengal Agricultural Income-tax Act, 1944, in clause (d) of sub-section (2) of section 3, for the words, figures and letters “previous years ending on any day from the 31st day of March, 2019 to the 31st day of March, 2022”, the words, figures and letters “previous years ending on any day from the 31st day of March, 2019 to the 31st day of March, 2023” shall be substituted.

Amendment of
West Ben. Act VI
of 1979.

3. In the West Bengal State Tax on Professions, Trades, Callings and Employments Act, 1979, in sub-section (4a) of section 7,—

- (a) for the words “after the expiry of two years”, the words “after the expiry of two years or such further period as may be extended by the Government by notification in the *Official Gazette*” shall be substituted;
- (b) after the third proviso, the following proviso shall be inserted:—
“Provided also that the assessment in respect of the year or a part of the year ending on or before the 31st day of March, 2020, shall, notwithstanding the provisions contained in this sub-section, be made on or before the 31st day of May, 2022;”
- (c) in the fifth proviso, for the words “Provided further”, the words “Provided also” shall be substituted.

Amendment of
West Ben. Act
XXXVII of 2003.

4. In the West Bengal Value Added Tax Act, 2003, in section 87A, for the words, figures and letters “the 31st day of March, 2020”, the words, figures and letters “the 31st day of March, 2022” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

The West Bengal Finance Bill, 2022, *inter alia*, seeks to make amendments in the following Acts:—

- (i) the Bengal Agricultural Income-tax Act, 1944 is sought to be amended to give relief by providing exemption from agricultural income tax for one more financial year ending on the 31st March, 2023;
- (ii) the West Bengal State Tax on Professions, Trades, Callings and Employments Act, 1979 is sought to be amended *inter alia*,—

The West Bengal Finance Bill, 2022.

- (a) to empower the Government to extend the limitation of time for assessment under the Act through a notification ;
- (b) to make provisions so that assessment for the year or part of the year ending on or before the 31st day of March, 2020 can be made on or before the 31st day of May, 2022;
- (iii) the West Bengal Value Added Tax Act, 2003 is sought to be amended to provide relief by faster disposal of revisions pending before the West Bengal Sales Tax Appellate and Revisional Board as on the 31st March, 2022 so that such revision cases may be disposed of by the Fast Track Revisional Authority.
2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA:
The 16th March, 2022.

CHANDRIMA BHATTACHARYA,
Member-in-charge.

By order of the Governor,
PARTHA SARATHI SEN,
*Secy. to the Govt. of West Bengal,
Law Department.*